

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing: 12.09.2017

Appeal No. ST/50283/2016-ST[DB]

[Arising out of the Order-in-Original No. 29/PC/ST/SGR-I/2015 dated 29.12.2015, passed by the Commissioner of Central Excise, Bhopal]

M/s. Chimes Aviation Pvt. Ltd. ... Appellant

Vs.

C.C.E. Bhopal ... Respondent

Appearance:

Present Shri Anil Sood, Advocate for the appellant
Present Shri Amresh Jain, DR for the respondent

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
 Hon'ble Mr. V. Padmanabhan, Technical Member**

FINAL ORDER No. 56720/2017

Per Justice (Dr.) Satish Chandra:

The present appeal is against the order in Original No. 29 /2015 dated 29.12.2015.

2. During the period under consideration 2008-2011. The appellant was engaged in providing training and coaching services to the individuals flying aircraft. Department has charged service tax on the services provided by the appellant. Being aggrieved, appellant has filed the present appeal.

3. With the above background, we have heard Shri Anil Sood, Advocate for the appellant and Shri Amresh Jain, DR for the respondent.
4. During the course of arguments, both the parties agreed that the matter is subjudice before the Hon'ble Supreme Court in the case of ***UOI Vs. Indian Institute of Aircraft Engineering 2015 (40) STR J315 (SC)***. Without the final verdict of the Hon'ble Supreme Court, the appeal cannot be decided.
5. In view of the above, liberty is granted to the appellant to come again after having final decision of the Supreme Court (Supra) within prescribed time, if advice so.
6. With the aforesaid liberty, appeal is disposed of.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu